

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).9098/2009

(From the judgement and order dated 22/01/2009 in WA No.716/2008 of the HIGH COURT OF KERALA AT ERNAKULAM)

STATE OF KERALA & ORS.
VERSUS
KANDATH DISTILLERIES

Petitioner(s)
Respondent(s)

(With appln(s) for vacating stay, c/delay in filing rejoinder affidavit and with prayer for interim relief and office report)
(For Final Disposal)

Date: 31/01/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE DIPAK MISRA

For Petitioner(s) Mr. C.S. Rajan, Sr.Adv.
Mr. Ramesh Babu M.R.,Adv.

For Respondent(s) Mr. George Poonthottam, Adv.
Mr. George Mathew, Adv.
Mr. Dileep Pillai, Adv.
Ms. Usha Nandini V., Adv.
Mr. Biju Raman, Adv.
Mr. Ajay K. Jain, Adv.
Mr. M.P. Vinod,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay in filing rejoinder affidavit is condoned.

Heard Mr. C.S. Rajan, learned senior counsel appearing for the petitioners and Mr. George Poonthottam, learned counsel appearing for the respondent.

Hearing concluded.

Judgment reserved.

Written submissions may be filed by 4.2.2013.

|(A.D. Sharma)

| |(Renuka Sadana)

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|Court Master

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